

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

OA No.668/98

New Delhi this the 3rd day of April, 1998.

Hon'ble Shri S.R.Adige, Vice Chairman(A)  
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Niranjali Lal  
S/O Shri Shri Ram  
R/O J/74, Prem Nagar-II,  
Karali Chowk, Nangaloi,  
Delhi.

..Applicant

(By Advocate Shri U.Srivastava)

Vs

1.National Capital Territory of Delhi through

The Director General  
Home Guard and Civil Defence,  
Nishkam Sewa Bhawan,  
Raja Garden, New Delhi.

2.The Commandant,  
Home Guard and Civil Defence  
Nishkam Sewa Bhawan,  
Raja Garden, New Delhi.

.Respondents

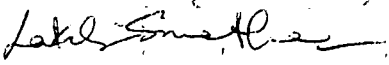
O R D E R (ORAL)

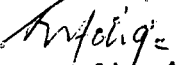
(Hon'ble Shri S.R. Adige, Vice Chairman(A)

Applicant prays for inter-alia disposal of his  
representation dated 8.10.97 (Page 8 of the OA).

2. In the event that the aforesaid representation  
has not yet been disposed of, this OA is disposed of  
with a direction to the respondents to pass appropriate  
orders in accordance with the rules and instructions  
upon the aforesaid representation under intimation to  
the applicant within two months from the date of receipt  
of a copy of this order.

3. This OA stands disposed of as above. No costs.

  
(Smt.Lakshmi Swaminathan)  
Member(J)

  
(S.R. Adige)  
Vice Chairman(A)